





# THE ASSAM GAZETTE

অসাধাৰণ

#### **EXTRAORDINARY**

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত

#### PUBLISHED BY AUTHORITY

নং 711 দিশপুৰ, সোম বাৰ, 18 নবেম্বৰ, 2002, 27 কাতি, 1924 (শক) No. 711 Dispur, Monday, 18th November, 2002, 27th Kartika, 1924 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

# NOTIFICATION

The 16th November, 2002

No. LGL.49/2002/6.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

### 5670 THE ASSAM GAZETTE, EXTRAORDINARY, NOV. 18, 2002

ASSAM ACT NO. XV OF 2002

(Received the assent of the Governor on 13th November, 2002) THE CATTLE TRESPASS (ASSAM AMENDMENT) ACT, 2002.

AN ACT

further to amend the Cattle Trespass Act, 1871, in its application to the State of Assam;

Preamble

Whereas it is expedient further to amend the Cattle Trespass Act, 1871, hereinafter referred Act I of 1871. to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-third Year of the Republic of India as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Cattle Trespass (Assam Amendment) Act, 2002.
  - (2) It shall extend to the whole of Assam.
  - (3) It shall come into force at once.

Substitution of section 26.

- 2. In the principal Act, for section 26, the following section shall be substituted, namely:-
  - "26. Penalty for damage caused to land or crops or public roads or for injury caused to any person by cattle or for cattle on public roads. -
  - (1) Any owner or keeper or attendant of cattle who through neglect or criminal motive or otherwise damages or causes or permits to be damaged any land or any crop or produce of land or any public road or anything or causes injury to any person or persons by allowing such cattle to trespass thereon, or lets loose any cattle to stray on any public road and thereby causes obstruction to traffic shall, on conviction before a judicial magistrate, be punishable with fine which shall not be less than five hundred rupees but which may extend to one thousand rupees and in default of payment of fine, simple imprisonment for

## THE ASSAM GAZETTE, EXTRAORDINARY, NOV. 18, 2002 5671

a term not exceeding one month for the first offence and for the subsequent offences, fine not less than one thousand rupees but which may extend to two thousand rupees or to simple imprisonment for a term which may extend to three months.

(2) While convicting such person under subsection (1), the magistrate may order him to pay the person whose land, or crop or produce of land or anything has been damaged or the person who is injured, such compensation depending upon the value of the loss or expenses so incurred for the medical treatment, as may be considered reasonable and in default of payment, the cattle in respect of which the offence has been committed shall be forfeited and sold on auction in order to compensate the person so aggrieved."

Insertion of section 26A. 3. In the principal Act, after section 26, the following new section 26A shall be inserted namely:-

"26A. Cognizance of offence.- No Court shall take cognizance of any offence punishable under section 26 except on a report in writing of the facts constituting such offence made by the person aggrieved by such offence or by person who is a public servant as defined in section 21 of Act 45 the Indian Penal Code, 1860.

of 1860

S. K. SINHA, GOVERNOR OF ASSAM

K. D. PHUKAN, Secy. to the Govt. of Assam, Legislative Department.